

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 2243 of 2012

(Arising out of Order-in-Original No. 07/2012 dated 02.05.2012 passed by the
Commissioner of Central Excise, Customs and Service Tax, Belgaum.)

SVK Mining Company

No. 275, Ground Floor,
4th Cross, Basaveshwara Badavane,
Hospet – 584 201.

.....**Appellant(s)**

Versus

**The Commissioner of Central Excise
Customs and Service Tax,**

No. 71, Club Road,
Central Excise Building,
Belagavi – 590 001.

.....**Respondent(s)**

APPEARANCE:

Mr. Akbar Basha, Chartered Accountant for the Appellant.

Mr. Akshay Kumar, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20729 /2025

Date of Hearing: 29.05.2025.

Date of Decision: 29.05.2025.

PER : P.A. AUGUSTIAN

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019.
The learned AR for the department submitted that the availment of the
scheme has been accepted by the Department and Discharge Certificate

in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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